

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GLAZE INFRASTRUCTURE PRIVATE LIMITED
RELEVANT PARTICULARS**

1.	Name of corporate debtor	Glaze infrastructure Private Limited
2.	Date of incorporation of corporate debtor	17/12/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2008PTC131298
5.	Address of the registered office and principal office (if any) of corporate debtor	(As per records of MCA) HOMELAND, 18B, Ashutosh Mukherjee Road, 3rd Floor, Unit - 316, Kolkata WB 700020 IN (As per order of NCLT) 591, Block O New Alipore, third floor from Back gate, Kolkata 700053
6.	Insolvency commencement date in respect of corporate debtor	25/11/2019
7.	Estimated date of closure of insolvency resolution process	23/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	C V R Krishnaswami IBBI/IPA-001/IP/P-1302/2018-19/12217
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 2D Second Floor. AARBUR POINT, 449, NSC Bose Road, Mahamayatala, Garia Kolkata 700084. rpcvrkswami@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C.V.R KRISHNASWAMI C/o Ascent & Partners, Management Consultants 2nd floor, Flat No-07 Vinanyaka Apartments, 25, Karunamoyee Ghat Road, Kolkata 700082 Mail id : cirp.glaze@gmail.com Mobile : 9433060003
11.	Last date for submission of claims	09/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Glaze Infrastructure Private Limited on 25th Nov 2019.

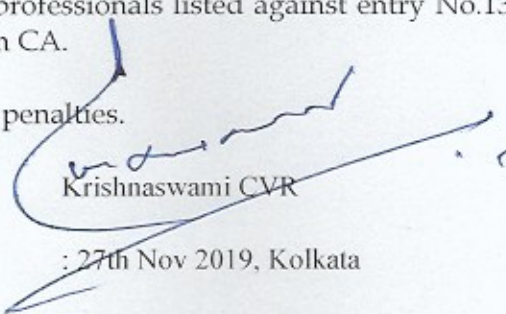
The creditors of Glaze Infrastructures Private Limited, are hereby called upon to submit their claims with proof on or before 09/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :


Krishnaswami CVR

Date and Place :

KOLKATA

: 27th Nov 2019, Kolkata

27/11/2019